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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL SECRETARY

CP 878/2004
CA No. 1092/2003

New Delhi this the 11th day of February, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (B)

Pernra Nand,
S/O Shri Mawasi Ram,
Head Ticket Collector, N.Railway,
Ghaziabad under DRM,
New Delhi.

..Petitioner

(By Advocate Shri Khairati Lal)

VERSUS

1. Shri R.R.Januar,
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Shri P.E.Goel,
Divisional Railway Manager,
Northern Railway,
State Entry Road, N/Delhi.

..Respondents

(By Advocate Shri Shailendra Tiwari)

ORDER (ORAL)

Hon'ble Mr. V. K. Majotra, Vice Chairman (A)

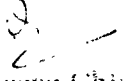
Although respondents have not filed reply affidavit in pursuance of Tribunal's directions dated 6.2.2004, learned counsel of the respondents has today filed a copy of respondents order dated 10.2.2005, copy whereof has been supplied to the counsel of the applicant. It is to the effect that in terms of Para 1313 of IREM Volume 1 applicant's pay has been protected though in the lower pay scale of Rs.950-1500. These orders have been passed quite in terms of the aforesaid Para 1313 of IREM Volume 1 as also

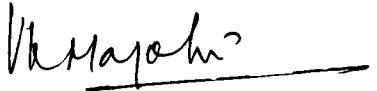


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directions of the Court. If the directions are not complied with, the Court may resort to appropriate legal remedy. Notices are discharged.


(Mrs. Meera Chhabber)
Member (J)


(V. K. Majotra) 11.2.05
Vice Chairman (A)

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